

**IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH, JODHPUR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. Nos. 408 & 409/Jodh/2019
Assessment Year: NA

Sai Tirupati University
Vill. Umarda, Ambuva Road,
Udaipur-313 001

[PAN: AAAJS 5833K]

(Appellant)

Vs. CIT (Exemption),
Udaipur

(Respondent)

Appellant by : None
Respondent by : Sh. Lovish Kumar, CIT-DR

Date of Hearing : 18.10.2023
Date of Pronouncement : 19.10.2023

ORDER

Per Dr. M. L. Meena, AM:

Both the captioned appeals have been filed by the assessee against the separate orders of the Id. Commissioner of Income Tax (Exemptions), Jaipur dated 26.08.2019 & 27.08.2019.

2. The Id. counsel for the assessee has filed an application dated 16.10.2023 requesting to withdraw the appeals, contending as under:

“In view of the aforesaid amendment the Appellant Trust had applied for registration in Form 10A and the registration to the Appellant Trust has been granted for the period A.Y. 2022-23 to 2026-27 and accordingly considering the aforesaid amendments Appellant Trust do not want to get registration u/s 10(23C)(vi) & (via).

In view of the aforesaid amendment the Appellant Trust had applied for registration in Form 10A and the registration to the Appellant Trust has been granted for the period A.Y. 2022-23 to 2026-27.

Therefore the Appellant Trust wants to withdraw the said appeal filed before Hon’ble Income Tax Appellate Tribunal, Jodhpur. Kindly do the needful to treat the said application as withdrawn and oblige.”

3. Accordingly, the appellant trust has filed an application in Form No. 10A and the registration of the trust u/s 10(23C)(vi) & (via) was granted vide order dated 21.07.2023 for the period from Assessment Year 2022-23 to 2026-27. Therefore, the appellant trust now does not want to pursue the matter further in the appeal filed before the Hon’ble Bench, since the registration is granted to the trust for which the said appeals were preferred. Therefore, the appellant trust requested to withdraw the said

appeals filed before the Tribunal by treating the said application as withdrawn.

4. The Ld. D.R. has no objection to the request of the assesseees.
5. Accordingly, the appeals are allowed to be withdrawn.
6. In the result, both the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 19.10.2023

Sd/-
(Anikesh Banerjee)
Judicial Member

Sd/-
(Dr. M. L. Meena)
Accountant Member

GP/Sr.PS

Copy of the order forwarded to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT (A)
5. The DR
6. Guard File

Assistant Registrar
Jodhpur Bench